



6. If the order appealed against relates to more than one Commissionerate, mention the names of all the Commissionerates, so far as it relates to the appellant.

7. Designation and address of the adjudicating authority in case where the order appealed against is an order of the Commissioner (Appeals).

8. Address to which notices may be sent to the appellant.

9. Address to which notices may be sent to the respondent.

10. Whether the decision or order appealed against involves any question having a relation to the rate of duty of customs or to the value of goods for the purpose of assessment.

11. Description and classification of goods.

12. Period of dispute.

13. (i) Amount of customs duty, if any, demanded for the period of dispute .

(ii) Amount of interest involved up to the date of the order appealed against.

(ii) Amount of refund, if any, rejected or disallowed for the period of dispute

(iii) Amount of fine imposed.

(iv) Amount of penalty imposed.

(v) Market value of seized goods.

14. (i) Amount of duty or fine or penalty or interest deposited. If so, mention the amount deposited under each head in the box below. (A copy of the challan under which the deposit is made shall be furnished)

Duty

Fine

Penalty

Interest

(ii) If not, whether any application for dispensing with such deposit has been made?

15. Does the order appealed against also involve any central excise duty demand, and related fine or penalty, so far as the appellant is concerned?

16. Does the order appealed against also involve any service tax demand, and related penalty, so far as the appellant is concerned?

17. Subject matter of dispute in order of priority (please choose two items from the list below, under the head 'IMPORT' or 'EXPORT' or 'GENERAL' , depending upon the nature of the case )

<b>IMPORT</b>		<b>EXPORT</b>		<b>GENERAL</b>	
<i>(i). Classification – Chapter</i> <i>(ii). Valuation – GVC /SVB or Others.</i> <i>(iii). Application of Exemption Notification No.,</i> <i>(iv). Anti-dumping duty.</i> <i>(v). Safeguard duty,</i> <i>(vi). Project imports,</i> <i>vii). Baggage</i> <i>viii). Courier,</i> <i>ix). Imports under Export Promotion Scheme,</i> <i>x). Seizure cases</i> <i>xi). Refunds,</i> <i>xii). NTR (Non Tariff Restrictions like import license, Phyto Sanitary requirements etc.),</i> <i>xiii). Others.</i>		<i>(i) Classification-Srl. Nos. of Export Schedule,</i> <i>(ii) Valuation,</i> <i>(iii) Drawback,</i> <i>(iv) Export under any Export Promotion Scheme (other than drawback),</i> <i>(v) Non-Tariff restrictions,</i> <i>(vi) Others</i>		<i>(i). Custom House Agents Licensing Regulations, 2004,</i> <i>(ii). MOT Charges,</i> <i>(iii). Others</i>	
Priority 1	Priority 2	Priority 1	Priority 2	Priority 1	Priority 2

18. Central Excise Assessee Code, if registered with Central Excise.

19. Service Tax Assessee Code, if registered with Service Tax.

20. If the appeal is against an Order-in-Appeal of Commissioner (Appeals), the number of Orders-in-Original covered by the said Order-in-Appeal.

21. Whether the respondent has also filed appeal against the order against which this appeal is made?

22. If answer to serial number 21 above is 'yes', furnish the details of appeal.

23. Whether the appellant wishes to be heard in person?

24. Reliefs claimed in appeal.

**Statement of facts**

**Grounds of appeal**

Signature of the authorised representative, if any.

Signature of the appellant

### Verification

I..... the appellant, do hereby declare that what is stated above is true and to the best of my information and belief.

Verified today the ..... day of ..... 20

Signature of the authorised appellant representative, if any

Signature of the appellant

Notes:- (1) The grounds of appeal and the form of verification shall be signed by the appellant in accordance with rule 3 of the Customs (Appeals) Rules, 1982.

(2) The appeal including the statement of facts and the grounds of appeal shall be filed in quadruplicate accompanied by an equal number of copies of the order (one of which at least shall be a certified copy) appealed against.

(3) The appeal shall be in English (or Hindi) and should set forth, concisely and under distinct heads, the grounds of appeal without any argument or narrative and such grounds should be numbered consecutively.

(4) The appeal shall be accompanied by such fee as prescribed under sub-section (6) of section 129A of the Act and shall to be paid through a crossed bank draft drawn in favour of the Assistant Registrar of the Bench of the Tribunal on a branch of any nationalized bank located at the place where the Bench is situated.

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\* Location Codes of all customs stations from where imports/ exports have taken place in respect of the appellant to be furnished. Location Codes for all the sea ports, airports, ICD's, Land Customs stations etc, are available on the website [www.icegate.gov.in](http://www.icegate.gov.in) [ICEGATE website – downloads-ICEGATE guidelines – Code List- Location Code List]

\*\* Importer- Exporter Code assigned by the Directorate General of Foreign Trade, to be mandatorily furnished

\*\*\* To be furnished by non- registered persons. Unique Identification (UID) number to be furnished where Permanent Account Number (PAN) is not available.